

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Royal Crown Projects Private Limited
2.	Date of incorporation of corporate debtor	25/01/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2012PTC230571
5.	Address of the registered office and principal office (if any) of corporate debtor	H. No. 136-A, Pocket-H, Near Paltani Jewellery, Dilshad Garden, New Delhi North East DL 110095 IN
6.	Insolvency commencement date in respect of corporate debtor	20/06/2022 (Receipt of Order- 04/07/2022)
7.	Estimated date of closure of insolvency resolution process	31/12/2022 (Being 180 days from date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Debashis Nanda IBBI/IPA-003/IP-N00040/2017-18/10316
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: CS-14, C Floor, Ansal Plaza, Vaishali, Ghaziabad, 201010 E-mail- dnanda.cma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: CS-14, C Floor, Ansal Plaza, Vaishali, Ghaziabad, 201010 E-mail- cirp.royalcrown@gmail.com
11.	Last date for submission of claims	18/07/2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="http://ibbi.gov.in">ibbi.gov.in</a> b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Royal Crown Projects Private Limited on 20 June 2022.

The creditors of Royal Crown Projects Private Limited, are hereby called upon to submit their claims with proof on or before 18 July 2022 (04 July 2022 being the date of receipt of order) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Debashis Nanda)  
IP Regn. No. I.B.B.I./I.P.A.-003/IP-N00040/2017-18/10316  
IRP in the matter of Royal Crown Projects Private Limited

Date : 07 July 2022

Place : Vaishali